CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.38/2018 in OA No.3399/2017 MA No.346/2018 MA No.347/2018

New Delhi this the 2nd day of April, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Raj Dulari Gupta (Librarian) (Retired) W/o Sh. Narender Mohan Gupta R/o 30/1556 Nai Bala, Karol Bagh, New Delhi-110005.

(By Advocate: Shri Sourabh Ahuja)

-Petitioner

VERSUS

Ms. Puniya Salila Srivastava Principal Secretary Department of Training & Technical Education GNCT of Delhi Muni Maya Ram, Pitampura Delhi-110088.

- Respondent

(By Advocate Shri R.N. Singh)

ORDER (Oral)

Justice Permod Kohli:

Heard learned counsel for the parties.

- 2. In the contempt proceedings compliance affidavit has been filed. Hence, the directions stand complied with.
- 3. Shri Sourabh Ahuja, learned counsel for the petitioner submits that he may be granted liberty to challenge the same. Suffice it to say

that the petitioner shall have liberty to challenge the same, if he is still aggrieved.

- 4. The Contempt Petition is rendered infructuous in view of the compliance. Proceedings of the present Contempt Petition are dropped. Notice stands discharged.
- 5. Consequently, no separate orders are required to be passed in MA Nos. 346/2018 & 347/2018. The same are disposed of accordingly.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli) Chairman

cc.